- (b) the details in this regard; and
- (c) the reasons for failure of laws in preventing child labour so far and whether Government is considering formulating any new law in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) Yes Sir. As per the Census, 2001, the number of working children in the country was 1.26 crore. As per N.S.S.O Survey 2004-05 the number of working children is 89 lakhs.

(c) No Sir. Adequate provision exists under the existing Child Labour (Prohibition and Regulation) Act, 1986 to take action against those employing children in prohibited occupations and processes. State Governments are appropriate authorities for enforcement of the provisions of the Act for the areas falling under their jurisdiction. In central sphere Central Government is the appropriate Government to enforce the Act.

Annual valuation of EPF Scheme, 1995

†3136. SHRI T.K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is a provision in the EPF Scheme, 1995 for the annual valuation;
- (b) if so, whether it has been done every year;
- (c) if answer to part (b) is in negative, the reason for not doing it every year; and
- (d) if the annual valuation has been done, the value for the year 2008-09, 2009-10 and 2010-11?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Paragraph 32 of the Employees' Pension Scheme, 1995 provides for annual valuation of the Pension Fund by valuer appointed by the Central Government.

(b) to (d) The Annual Valuation of the Employees' Pension Fund has been completed upto 31.03.2006. Annual Valuations as at 31.03.2007, 31.03.2008 and 31.03.2009 are in progress. The Valuation Report as at 31.03.2006, revealed an actuarial deficit of Rs. 22,659 crores in the Employees' Pension Fund. Shri P.A. Balasubramanian has been approved for performing 12th and 13th Valuations work of Employees' Pension Scheme, 1995 for the periods 2007-08 and 2008-09 respectively. For the year 2009-10, a Valuer has to be appointed. The year 2010-11 being current financial year appointment of valuer for the year will become due at the end of the year.

Benefit to pensioners in terms of para 32(2) of EPF Scheme

3137. SHRI T.K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

[†]Original notice of the question was received in Hindi.